

(a) whether any further investigation and survey have been conducted in Vajrakaroor, Andhra Pradesh, as to the availability of diamond-deposits there; and

(b) if so, the results thereof?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir.

(b) Does not arise.

Welfare Institutions in Andhra

1256. Shri B. S. Murthy: Will the Minister of Education and Scientific Research be pleased to lay a statement on the Table showing:

(a) the total number of welfare institutions in Andhra Pradesh which received grants from the Central Social Welfare Board during 1956-57?

(b) the total amount allotted so far during 1957-58; and

(c) the factors governing such allotments?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) 104.

(b) The Board has decided to sanction Rs. 2,03,130/- so far during 1957-58.

(c) Each application is considered on its own merits keeping in view the special requirements of each area.

Co-ordination of Social Welfare Work

1257. Shri B. S. Murthy: Will the Minister of Education and Scientific Research be pleased to state:

(a) the type of co-ordination that exists in the work of social welfare between the Central Social Welfare Board and the various State and Central agencies engaged in such work; and

(b) the steps, if any taken to avoid duplication and wastage?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) and (b). A statement giving the requisite

information is laid on the Table of Lok Sabha. (See Appendix IV, annexure No. 58).

Scholarships for Scheduled Castes and Scheduled Tribes

1258. { Shri Basumatari:
Shri Liladhar Koteki:

Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the Scheduled Castes and Scheduled Tribes students securing scholarships from the Central Government are exempted from payment of fees in the schools and colleges;

(b) whether there is any difference in amount of scholarship given to the students belonging to the Hills and Plains Tribes in the State of Assam;

(c) if so, the reasons therefor; and

(d) the amount, set apart for awarding scholarships to the students belonging to the Scheduled Castes and Scheduled Tribes and other Backward Classes in the State of Assam during the current year?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) In most of the cases, the Scheduled Castes and Scheduled Tribes students in receipt of scholarships from the Central Government, under the Government of India Scheme of Scholarships to the Scheduled Castes, Scheduled Tribes and Other Backward Classes for their post-matriculation studies, are exempted from payment of fees. Where they are not exempted, tuition and other admissible fees are paid in addition to the maintenance grant. No Scholarships are awarded under the Scheme for pre-matric studies.

(b) No, Sir.

(c) Does not arise.

(d) No funds have been earmarked for awarding scholarships to the Scheduled Castes, Scheduled Tribes

and Other Backward Classes in the State of Assam, during the current year.

सच लोक सभा आयोग

१२५६. श्री क० भ० मालवीय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि संघ लोक सेवा आयोग द्वारा इण्टरव्यू लिये जाने के समय स्थानीय प्रोफेसरों और विगेषज्ञों की सहायता ली जाती है, और

(ख) यदि हा, तो क्या इस पद्धति के परिणामस्वरूप आयोग द्वारा स्थानीय विद्यार्थियों अथवा अभ्यर्थियों का चुनाव अधिक मात्रा में नहीं हुआ है ?

गृह-कार्य मंत्रालय में राज्य-मंत्र. (श्री दातार): (क) संघ लोक सेवा आयोग द्वारा इण्टरव्यू बोर्ड में विभिन्न क्षेत्रों के विशेषज्ञ और प्रोफेसरों को सलाहकार के रूप में सम्मिलित किया जाता है। स्थानीय अथवा प्रादेशिक आधार की अपेक्षा आयोग इन सलाहकारों को विशिष्ट चयन के लिए उनके विशेष ज्ञान को ही ध्यान में रख कर चुनता है।

(ख) प्रश्न ही नहीं उठता।

Forged Currency

1260. { Dr. Ram Subhag Singh:
Shri Hem Barua:
Shri Warior:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Delhi authorities have recently unearthed a gang dealing in forged currency;

(b) if so, whether that gang had machinery for printing forged currency; and

(c) the persons arrested in this connection?

The Deputy Minister of Finance (Shri B. E. Bhagat): (a) to (c). The whole matter is still under police investigation and it would not be in the public interest to disclose, at this stage, either the facts of the case or the nature of the investigation.

MOTION FOR ADJOURNMENT

EXPLOSION IN KANPUR GOODS SHED

Mr. Speaker: I have received notice of an Adjournment Motion from Shri Braj Raj Singh, Shri Jagdish Awasthi and Shri Harish Chander Sharma regarding—

“The failure of the Railway Administration to take adequate safety measures in the transhipment loading and unloading of crackers and explosives resulting in the death of three persons and injuries to six and also extensive loss to public property on 3rd September 1957 at Kanpur”

What is the source of the hon. Member's information?

Shri Braj Raj Singh (Firozabad): In answer to a question on the floor of the House on the 27th August the hon Minister stated that the booking of crackers and explosives had been stopped. Only seven days after that we hear of this explosion which took place at Kanpur resulting in the death of three persons and injuries to six. This is a matter of urgent public importance.

Shri Raghunath Singh (Varanasi): I have tabled a Short Notice Question on this.

Mr. Speaker: I have also received an Adjournment Motion from Shri Atal Bihari Vajpayee and Shri Premji R Assar—

“To discuss the situation arising out of the serious explosion that occurred on 3rd September 1957, in the Cooperganj rail shed at Kanpur resulting in the death of three persons and injuries to several others”.